NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

TCP/572I&BP/CLB/MB/MAH/2017

BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI T.C.P. NO.572/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT MEMBER (JUDICIAL)

In the matter of Sections 433, 434 and 439 if the Companies Act, 1956.

Under Insolvery + Bauempry Code 2016.

KOTAK MAHINDRA BANK LIMITED

VERSUS

M/s. ABISON MARCOM MANAGEMENT PRIVATE LIMITED

RESPONDENT.

PRESENT ON BEHALF OF THE PARTIES:

None Present.

ORDER

Pronounced on: 21.07.2017

- 1. Even on 2nd Call none present from the side of the Petitioner.
- 2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned. and 21.6.17
- The matter was listed on 20.04.2017 but no one present. It appears that although 3. several notices were issued more present.
- The Procedure of Intimation is three fold i.e. 4.
 - (i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;
 - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site7 about the decision taken in the Court; and
 - (iii) the third step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
- Though number of opportunities were given to the Petitioner to appear but the 5. Petitioner is not serious in pursuing this Petition.
- 6. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

MAKES

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TCP/572I&BP/CLB/MB/MAH/2017

-2-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

7. Hence for want of prosecution, the matter is dismissed. Consigned to Records.

- Sd/-

Dated: 21.07.2017

M.K. Shrawat Member (Judicial)
